

Central Administrative Tribunal  
Principal Bench  
New Delhi

R.A.No.195/2017 in M.A.No.3697/2016 in O.A.No.1778/2015

New Delhi, this the 8th day of September, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)**

Sh. Mahesh Yadav  
Aged about 36½ Years  
S/o Late Sh. Jagdish Prasad (deceased). .... Petitioner/Applicant  
(through Sh. V.P.S.Tyagi) Advcoate

Versus

1. The Union of India  
(Through Secretary)  
Ministry of Defence  
South Block  
New Delhi – 110 001.
2. The Engineer-in-Chief  
(E-in-C's Branch) AHQ  
Rajaji Marg Kashmere House  
DHQ PO,  
New Delhi – 110 011.
3. The Chief Engineer  
HQ MES  
Bareilly Zone  
Sarvatra Bhawan  
Station Road, Bareilly Cantt (U.P.)
4. The Commander Works Engineer  
(CWE)  
29 The Mass  
Meerut Cantt-250001.
5. The GE (U)E/M  
Meerut Cantt. .... Respondents

**O R D E R (By Circulation)**

The applicant's MA No.3697/2016 in OA No.1778/2015 seeking condonation of delay was dismissed by this Tribunal on 26.07.2017 on the ground that the applicant has not specified the exact number of days of delay. Consequently, by the same order, the OA was also dismissed. Aggrieved by the same, the applicant filed the instant RA.

2. Even, in the instant RA, the applicant has not made any attempt to indicate 'what is the exact number of days of delay in filing the OA'. He was also not contending that the mentioning of the exact number of days of delay in filing the OA is not necessary to maintain an MA seeking condonation of delay. The applicant has also failed to show either any error apparent on the face of the record or any valid ground to invoke the review jurisdiction of this Tribunal.

3. In the aforesaid circumstances, the RA is dismissed. No costs.

(V. Ajay Kumar)  
Member (J)

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